

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 46/AM12
SCHEDULED TO BE HELD ON 15.02.2012
(HELD ON 14.02.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **46/87-NC-7/2011** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' **scheduled to be held on 15.02.2012 (held on 14.02.2012)** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S. Bose, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **45/AM12 held on 10.02.2012.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-223	NC No.: 46/AM12 Dated: 14.02.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 against five advance authorizations.

held on 08.06.2011

Decision: A D/L was issued to firm from DGFT on 09.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, it was decided to issue another reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-224	NC No.: 46/AM12 Dated: 14.02.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated

Request: Enhancement in the quantity of Import Items.

Decision: A D/L was issued to firm from DGFT on 09.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, it was decided to issue another reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-225	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00218/AM06/DES-VII	Status: Approved
NC No.: 46/AM12 Dated: 14.02.2012	Adv. Lic. No. 0310340342 dated 21.07.2005	RLA F. No. 03/95/040/00380/AM06	

Request: Amendment in Norms against the advance licence No. 0310340342 dated 21.07.2005 under para 4.7 of HBP Vol.I already approved by Norms Committee in its meeting No. 48/AM06 dated 08.03.2006.

Decision: According to the technical comments of DIPP dated 14.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Automobile/Automotive Synthetic EPDM Rubber Hose with Nylon Yarn Threading in different uses. (Net weight 15993.400 kgs.) Synthetic EPDM Rubber Hose or use in	52365.00 Nos. (15993.40 kgs.)	1. Synthetic EPDM Rubber Solid Sheets/Bales	6728.475 kgs

Automobile/Automotive Industries containing: 1. Synthetic EPDM Rubber min. 38.9% 2. Carbon Black Min. 39.6% 3. Nylon Yarn Min. 5%			
2. Automobile/Automotive Synthetic Silicon Rubber Hoses with Nylon Yarn Threading of different sizes, weight, shapes for different uses. (Net weight 509.50 kgs.) Synthetic Silicon Rubber Hoses for use in Automobile/Automotive Industries containing: 1. Synthetic Silicon Rubber min. 96.95% 2. Nylon Yarn Min. 5%	5000.00 Nos. (509.50 kgs.)	2. Carbon Black in powder form packed in paper pack	*
3. Automobile/Automotive Rubber Hoses of NBR PVR Rubber with Nylon Yarn Threading in different sizes, weight, shapes for different uses. (Total Net weight	28090.00 Nos. (20200.40 kgs.)	3. Nylon Yarn available in spindles of yarn	1984.727 kgs.
		4. Synthetic Silicon Rubber Sheets/Bales	534.272 kgs.

20200.40 kgs.) Automobile/Automotive Rubber Hoses of NBR PVR Rubber with Nylon Threading of different sizes and shapes containing:			
1. Synthetic Nitrile Rubber Min. 44.45% 2. Carbon Black Min. 26.3 % 3. Nylon Yarn Min. 5%		5. Synthetic Nitrile Rubber Sheets/Bales	9710.870 kgs.

*It was observed by the Committee that net weight indicated against Export Product No. 2 is 5000.00 Nos. (509.50 kgs.) and quantity of Import Item No. 2 – Carbon Black is 12228.400 kgs. +3% wastage. Since, the quantity of Carbon Black is not indicated in the Export Product, it is not possible for NC to work out exact quantity. Hence, it was decided that RA, Mumbai may ask firm to indicate quantity of Carbon Black contained in Export Product and then in this quantity 3% wastage may be added and the import quantity may be worked out accordingly.

It was also decided that since licence date is 21.07.2005 which has already expired, hence no fresh import shall be allowed against this licence. The quantity approved is for the purpose of discharge of export obligation and regularization of licence only. The raw material imported should be within the validity period of the licence.

Case No. A-226	EVERSHINE RUBBER PVT. LTD.	HQ F. No. 01/87/162/00165/AM12/DES-VII	Status:
NC No.: 46/AM12 Dated:	Adv. Lic. No.	RLA F. No.	Deferred

14.02.2012

1210007553 dated 24.03.2011

12/21/076/00017/AM11

Request: Issuance of clarification regarding description of export product
1709.

mentioned at SION A-

Decision: A copy of representation of firm was forwarded to DIPP on 19.01.2012. Further additional information received from firm through e-mail to DDG has also been forwarded to DIPP on 13.02.2012. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-227	MANAKSIA LTD. (FORMERLY KNOWN AS HINDUSTHAN SEALS LTD.)	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 46/AM12 Dated: 14.02.2012	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Amendment in the description of Import Item No. 1 mentioned against Export Product No. 2, 3, 4 and 5.

Decision: A copy of representation has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-228	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00455/AM11/DES-VII	Status: Approved
NC No.: 46/AM12 Dated: 14.02.2012	Adv. Lic. No. 0810095513 dated 13.01.2011	RLA F. No. 08/24/040/00306/AM11	

Request: Inclusion of Import Item No. 2 – Polyester Resin left out by NC in its Meeting No. 16/AM12 held on 05.08.2011.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2011-PC.II dated 09.02.2012 and Invalidation letter dated 27.01.2011 issued from RLA, Ahmedabad, the Committee decided to include following Import Item left out earlier by Norms Committee in its Meeting No. 16/AM12 held on 05.08.2011:

IMPORT ITEM	QTY.
Polyester Resin	0.3047 kg

Case No. A-229	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00273/AM11/DES-VII	Status: Deferred
NC No.: 46/AM12 Dated: 14.02.2012	Adv. Lic. No. 0310597153 dated 15.10.2010	RLA F. No. 03/95/040/00501/AM11	

Request: Amendment in the description of Export Product and Import Items No. 1 and 2.

Decision: A copy of representation was forwarded to D/o C&PC on 08.12.2011. Comments of D/o C&PC are awaited. Further as per the request of the Representative of D/o C&PC, a copy of 4.7 application has been forwarded to D/o C&PC on 27.01.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-230	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00291/AM10/DES-VII	Status: Deferred
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NC No.: 46/AM12 Dated: 14.02.2012	Adv. Lic. No. 0310549839 dated 09.12.2009	RLA F. No. 03/95/040/00459/AM10	
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Request: Amendment in the description of Export Product and Import Items No. 1 and 2.

Decision: A copy of representation was forwarded to D/o C&PC on 08.12.2011. Comments of D/o C&PC are awaited. Further as per the request of the Representative of D/o C&PC, a copy of 4.7 application has been forwarded to D/o C&PC on 27.01.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-231	(i) M/s Commercial Syn-Bags Limited, Indore (ii) M/s Flexituff International Limited, Pithampur (iii) M/s Kanpur Plastipack Limited, Kanpur (iv) M/s Jumbo Bag Limited, Chennai (v) M/s Big Bags International Pvt. Limited, Bangalore	Status: Deferred
NC No.: 46/AM12 Dated: 14.02.2012	HQ F. No. 01/87/162/00233/AM12/DES-VII	

Request: Modification in the Standard Input-Output Norms (SION) appearing at S. No. H-97.

Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.

Deferred for four weeks.

ONLINE CASES

1	Case No.: 10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:07.03.2012
	Decision: A D/L was issued to firm on 20.01.2012 (on the basis of letter of DIPP dated 11.01.2012) giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

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Case No.:4/21/87-ALC1/2011	Party Name:KUNAL EXPORTS.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved				
HQ File :01/87/050/00174/AM12/	RLA File :03/94/040/00271/AM12/	Lic.No/Date:0310638527 24.06.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39021000	63/0- POLYPROPYLENE COLOURED GRANULES (REPROCESSED)	96.000	M.T	4770200.00	103700.00 US\$	
				Total	4,770,200.00	103,700.00	
Sl.No.	ITCHS Code	IMPORT ITEM.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39029000	POLYPROPYLENE MOULDING RESIN (POWDER)	96.000	M.T	3753600.00	81600.00 US\$	Value & Qty
				Total	3,753,600.00	81,600.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/85/2011-PC.II dated 06.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Coloured Granules	1 kg	Polypropylene Moulding Resin (Powder)	1.0 kg

3	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 02.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 24.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

4	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:29.02.2012
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 15.11.2011, 15.12.2011 and 23.01.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER	Meet No/Date:46/87-ALC1/2011	Status: Deferred
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	PRODUCTS PVT. LTD.	14.02.2012	
HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:07.03.2012
5	Decision: A D/L was issued to firm on 26.12.2011 giving 15 days time for submission of information. In response to that the firm vide letter dated 25.01.2012 had submitted its reply, a copy of the same was forwarded to DIPP on 02.02.2012. DIPP after examining the reply received from firm issued another D/L vide letter dated 14.02.2012 stated that the firm has not indicated the breakup of Rubber Mats proposed to be exported by them. Hence, the Committee decided to ask firm to indicate the weights of Stable Mats and Hollow Mats separately, as the total weight of the export product Rubber Mats 1,00,00,00.00 kgs. constitutes these two items.		

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Case No.:2/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved				
HQ File :01/87/050/00167/AM12/	RLA File :07/24/040/00133/AM12/	Lic.No/Date:0710080860 25.07.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39172390	63/0- UPVC COLUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENANT OF PVC SRESIN -45.576 MT	48.326	Number	4706520.00	103440.00 US\$	
				Total	4,706,520.00	103,440.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN.	45.576	M.T	2405501.28	52868.16 US\$	Value & Qty
				Total	2,405,501.28	52,868.16	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:3/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00168/AM12/	RLA File :07/24/040/00134/AM12/	Lic.No/Date:0710080854 25.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN. 47.756 MT.	50.638	M.T	4870024.20	107033.50 US\$
				Total	4,870,024.20	107,033.50

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	47.756	M.T	2520561.68	55396.96 US\$	Value & Qty
				Total	2,520,561.68	55,396.96	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:4/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00169/AM12/	RLA File :07/24/040/00138/AM12/	Lic.No/Date:0710080855 25.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN.39.663 MT.	42.056	M.T	4606056.00	101232.00 US\$
				Total	4,606,056.00	101,232.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	39.663	M.T	2093413.14	46009.08 US\$	Value & Qty
				Total	2,093,413.14	46,009.08	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated

13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:5/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00170/AM12/	RLA File :07/24/040/00139/AM12/	Lic.No/Date:0710080856 25.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN.39.374 MT.	41.750	M.T	4614792.00	101424.00 US\$
				Total	4,614,792.00	101,424.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	39.374	M.T	2078159.72	45673.84 US\$	Value & Qty
				Total	2,078,159.72	45,673.84	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:8/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00178/AM12/	RLA File :07/24/040/00132/AM12/	Lic.No/Date:0710080859 25.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES- NET CONTENT OF PVC RESIN.51.838 MT.	54.965	M.T	5091040.50	111891.00 US\$
				Total	5,091,040.50	111,891.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN.	51.838	M.T	2736009.64	60132.08 US\$	Value & Qty
				Total	2,736,009.64	60,132.08	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:9/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00179/AM12/	RLA File :07/24/040/00135/AM12/	Lic.No/Date:0710080858 25.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 43.759 MT.	46.399	M.T	4999085.00	109870.00 US\$
				Total	4,999,085.00	109,870.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	43.759	M.T	2309600.02	50760.44 US\$	Value & Qty
				Total	2,309,600.02	50,760.44	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated

13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:10/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00180/AM12/	RLA File :07/24/040/00137/AM12/	Lic.No/Date:0710080857 25.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 44.535 MT.	47.222	M.T	4871139.00	107058.00 US\$
				Total	4,871,139.00	107,058.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	44.535	M.T	2350557.30	51660.60 US\$	Value & Qty
				Total	2,350,557.30	51,660.60	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2007-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

13	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date: 07.03.2012
	Decision: A D/L was issued to firm from DGFT on 13.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, it was decided to issue another reminder to firm giving 15 days time for submission of information.			

	Case No.:5/26/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
	HQ File :01/87/050/00213/AM12/	RLA File :03/94/040/00351/AM12/	Lic.No/Date:0310646747 05.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39069090	63/0- Butyl Acrylate & methyl methacrylate monomer co-polymer emulsion having solids 50+/-2%	176000.000	K.G	14461920.00	316800.00 US\$
				Total	14,461,920.00	316,800.00

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<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161210	Butyl Acrylate	37752.000	K.G	5428643.00	118918.80 US\$	Value & Qty
2	29161400	Methyl methacrylate	47168.000	K.G	7105623.00	155654.40 US\$	Value & Qty
				Total	12,534,266.00	274,573.20	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/93/2011-PC.II dated 10.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate & Methyl Methacrylate monomer co-polymer emulsion having solid 50+/-2%	1 kg	1. Butyl Acrylate	0.2145 kg
		2. Methyl Methacrylate	0.2680 kg

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Case No.: 3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:07.03.2012

Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by

reminders from DGFT on 02.11.2011, 15.11.2011 and 13.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:1/30/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00227/AM12/	RLA File :03/94/040/00437/AM12/	Lic.No/Date:0310650490 25.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069090	63/0- Butyl Acrylate & styrene monomer copolymer emulsion having solids 45+/-2%	704000.000	K.G	36516480.00	802560.00 US\$
				Total	36,516,480.00	802,560.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	Butyl Acrylate	151360.000	K.G	20660640.00	454080.00 US\$	Value & Qty
2	29025000	Styrene	146361.600	K.G	8990261.00	197588.16 US\$	Value & Qty
3	29161100	Acrylic acid	10278.400	K.G	1449768.00	31863.04 US\$	Value & Qty
4	29241900	Acryl amide	4928.000	K.G	627827.00	13798.40 US\$	Value & Qty
				Total	31,728,496.00	697,329.60	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/93/2011-PC.II dated 10.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate & Styrene Monomer co-polymer emulsion having solid 45+/-2%	1 kg	1. Butyl Acrylate	0.2150 kg
		2. Styrene	0.2079 kg
		3. Acrylic Acid	0.0146 kg
		4. Acrylamide	0.0070 kg

Case No.:9/27/87-ALC1/2011	Party Name:HLL LIFECARE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00222/AM12/	RLA File :53/24/040/00010/AM12/	Lic.No/Date:5310013562 05.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40141010	63/0- BUS VENTRICULAR CATHETER. DISTAL CATHETER-LOW, MEDIUM AND HIGH SILICON TUBING	3200.000	Number	1911728.00	42016.00 US\$

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						Total	1,911,728.00	42,016.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39269099	SILICONE TUBING RADIOPAQUE. MEDICAL GRADE	5350.000	Foot	180148.00	3959.29 US\$	Value & Qty	
2	39269099	RESERVOIR BODY SILICON MATERIAL	1760.000	Number	314714.00	6916.80 US\$	Value & Qty	
3	39269099	RESERVOIR BACKING SILICON MATERIAL	1760.000	Number	321121.00	7057.60 US\$	Value & Qty	
				Total	815,983.00	17,933.69		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/47/2010-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bus Ventricular Catheter, Distal Catheter Low Medium & High	1 No.	1. Relevant Silicone Tubing	Net + 10% wastage
		2. Relevant Reservoir Body	Net + 10% wastage
		3. Relevant Reservoir Backing	Net + 10% wastage

Case No.:7/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00295/AM12/	RLA File :08/24/040/00133/AM12/	Lic.No/Date:0810103212 06.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	7820000.00	170000.00 US\$
				Total	7,820,000.00	170,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	44600.000	K.G	2622000.00	57000.00 US\$	Qty
2	29173500	Phthalic Anhydride	25100.000	K.G	1748000.00	38000.00 US\$	Qty
3	29054210	Pentaerithritol	7700.000	K.G	690000.00	15000.00 US\$	Qty
4	29054500	Glycerin	11400.000	K.G	414000.00	9000.00 US\$	Qty
5	27101990	Mineral Turpentine Oil	18300.000	K.G	1058000.00	23000.00 US\$	Qty
6	29023000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI)	3200.000	K.G	230000.00	5000.00 US\$	Qty
				Total	6,762,000.00	147,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.2510 kg
		3. Pantaerithritol	0.0770 kg

		4. Glycerine	0.1140 kg
		5. Mineral Turpentine Oil	0.1790 kg
		6. Toluene	0.0310 kg

19	Case No.: 1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/34/2011-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 01.12.2011 and 20.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:8/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved		
	HQ File :01/87/050/00296/AM12/	RLA File :08/24/040/00137/AM12/	Lic.No/Date:0810103585 15.09.2011	Defer Date:		
	Application: Request is for adhoc norms for following:					
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)

1	39075000	62/0- Alkyd Resin CA 3045 (60% Resin content)	80000.000	K.G	6256000.00	136000.00 US\$	
				Total	6,256,000.00	136,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	19360.000	K.G	1334000.00	29000.00 US\$	Qty
2	29054500	Glycerine	6400.000	K.G	276000.00	6000.00 US\$	Qty
3	29053100	Mono Ethylene Glycol (MEG)	2640.000	K.G	230000.00	5000.00 US\$	Qty
4	29141990	Cyclo Hexanon	2640.000	K.G	414000.00	9000.00 US\$	Qty
5	29023000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	35840.000	K.G	2392000.00	52000.00 US\$	Qty
				Total	4,646,000.00	101,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-CA-3045 (60% Resin Content)	1 kg	1. Phthalic Anhydride	0.242 kg
		2. Glycerine	0.080 kg
		3. Mono Ethylene Glycol (MEG)	0.033 kg

		4. Cyclo Hexanon	0.033 kg
		5. Toluene	0.448 kg

Case No.:13/39/87-ALC1/2011	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00301/AM12/	RLA File :05/23/040/00223/AM12/	Lic.No/Date:0510303297 21.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40059900	63/0- ELASTOMER COMPOUND PACKED IN 8,000 NOS. OF POLY PROPYLENE LAMINATED BAGS WITH INSIDE LINER	200000.000	K.G	39330000.00	855000.00 US\$
				Total	39,330,000.00	855,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021930	STYRENE BUTADIENE STYRENE (OIL EXTENDED)	174300.000	K.G	29279000.00	636500.00 US\$	Qty
2	40029990	SYNTHETIC RUBBER (PBR/RB)	17300.000	K.G	4140000.00	90000.00 US\$	Qty
3	39031990	POLYSTYRENE GRANULES (HIPS)	13500.000	K.G	690000.00	15000.00 US\$	Qty
4	39021000	POLY PROPYLENE GRANULES (TOTAL WEIGHT 800 KGS.)	840.000	K.G	69000.00	1500.00 US\$	Qty
				Total	34,178,000.00	743,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/04/2012-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Elastomer Compound	1 kg	1. Styrene butadiene Styrene (Oil Extended)	0.8715 kg
		2. Synthetic Rubber (PBR/RB)	0.865 kg
		3. Polystyrene Granules (HIPS)	0.0675 kg
		4. Polypropylene Granules	As per packing policy

Case No.:13/41/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00322/AM12/	RLA File :08/24/040/00146/AM12/	Lic.No/Date:0810103811 21.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39075000	62/0- Alkyd Resin C 1030 (Resin content 70%)	80000.000	K.G	6016000.00	128000.00 US\$	
				Total	6,016,000.00	128,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	16320.000	K.G	1128000.00	24000.00 US\$	Qty

2	29173500	Phthalic Anhydride	27280.000	K.G	1786000.00	38000.00 US\$	Qty
3	29054500	Glycerine	18720.000	K.G	681500.00	14500.00 US\$	Qty
4	29023000	Toluene This licence issued under para 4.7 of H.B.vol.I 2009-14 for fixation of Norms by ALC New Delhi	25680.000	K.G	1574500.00	33500.00 US\$	Qty
				Total	5,170,000.00	110,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-C-1030 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.341 kg
		3. Glycerine	0.234 kg
		4. Toluene	0.315 kg

Case No.:8/41/87-ALC1/2011	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00317/AM12/	RLA File :09/24/040/00245/AM12/	Lic.No/Date:0910049002 22.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39069090	62/0- PHPA L (FL333)	90000.000	K.G	5728950.00	130500.00 US\$	
				Total	5,728,950.00	130,500.00	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29241900	Acrylamide 50 HST Liquid	33300.000	K.G	1637361.00	36630.00 US\$	Value & Qty
2	29161100	Acrylic acid Liquid	7290.000	K.G	749484.90	16767.00 US\$	Value & Qty
3	27101900	Hydroseal G 250 Liquid	21303.000	K.G	1634050.88	36555.95 US\$	Value & Qty
4	34021300	Lutensol TO 89 Liquid	2070.000	K.G	259081.20	5796.00 US\$	Value & Qty
5	28369000	Sodium Hypo phosphate Powder	64.800	K.G	7241.40	162.00 US\$	Value & Qty
6	34029010	Hypermer 2296 Liquid	342.000	K.G	45862.20	1026.00 US\$	Value & Qty
				Total	4,333,081.58	96,936.95	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PHPA L (FL333) (% non volatile solids 36.5+/-3.5%)	1 kg	1. Acrylamide 50 HST (50% water solution of Acrylamide)	0.3700 kg
		2. Acrylic Acid	0.0810 kg
		3. Hydroseal G 250	0.2367 kg
		4. Lutensol TO 89	0.0230 kg
		5. Sodium Hypo Phosphate	0.0007 kg

6. Hypermer 2296

0.0038 kg

Case No.:15/41/87-ALC1/2011

Party Name:SNF [INDIA] PVT. LTD.,

Meet No/Date:46/87-ALC1/2011
14.02.2012

Status: Approved

HQ File :01/87/050/00324/AM12/

RLA File :09/24/040/00172/AM12/

Lic.No/Date:0910049003
22.09.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069090	62/0- FLOSPERSE 1000A	16000.000	K.G	1037040.00	23200.00 US\$
				Total	1,037,040.00	23,200.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161100	Acrylic acid Liquid	7155.200	K.G	748791.68	16456.96 US\$	Value & Qty
2	28369000	Sodium Hypo phosphite Powder	566.400	K.G	64428.00	1416.00 US\$	Value & Qty
				Total	813,219.68	17,872.96	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flosperse 1000A (%Non volatile solids – min. 50+/-3%)	1 kg	1. Acrylic Acid	0.4472 kg
		2. Sodium hype Phosphite Powder	0.0354 kg

Case No.:4/32/87-ALC1/2011	Party Name:AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00241/AM12/	RLA File :05/23/040/00242/AM12/	Lic.No/Date:0510304337 30.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269010	63/0- PVC COATED CONVEYOR BELT (Different types) (240000SQ. MTR.) - Conveyor Belt	827040.000	K.G	182639596.50	3992122.30 US\$
				Total	182,639,596.50	3,992,122.30

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38122000	DINP -PLASTICIZER	181200.000	K.G	22492960.00	483200.00 US\$	Value & Qty
2	38122000	STABILIZER BAEROSTAB UBZ 729 RF -STABILISER	8400.000	K.G	2172333.02	46666.66 US\$	Value & Qty

3	32129090	PIGMENT	8400.000	K.G	6082533.02	130666.66 US\$	Value & Qty
4	38119000	LANKROSTAT/ ORTHOSTAT -ANTISTATIC ADDITIVE	4320.000	K.G	1027824.00	22080.00 US\$	Value & Qty
5	39042190	PVC POWDER VINNOL C12/62V -PVC Powder	7920.000	K.G	1376390.40	29568.00 US\$	Value & Qty
6	39042190	PVC POWDER VINNOL C65V -PVC Powder	62400.000	K.G	7100426.51	152533.33 US\$	Value & Qty
7	39042190	PVC POWDER VINNOL E70CQ -PVC Powder	84480.000	K.G	10486784.00	225280.00 US\$	Value & Qty
8	39042190	PVC POWDER VINNOL P70 HT -PVC Powder	239760.000	K.G	26041932.00	559440.00 US\$	Value & Qty
9	35069190	MDX -Bonding Agent	10560.000	K.G	2894789.02	62186.66 US\$	Value & Qty
10	54071019	POLYESTER FABRIC 528000 SQ. MTRS(GSM 250 TO 400 +_ 10%)	289080.000	K.G	68819520.00	1478400.00 US\$	Value & Qty
11	44219000	WOODEN COIL -Packing	1200.000	Number	3351600.00	72000.00 US\$	Value & Qty
				Total	151,847,091.97	3,262,021.31	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/98/2011-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Coated Conveyor Belt	1 kg	1. Di Iso Nonyl Phthalate (DINP) Plasticizer	0.2190 kg
		2. Expoxidized Soya Oil	0.016 kg
		3. Stabilizer Baerostab UBZ 729 RF	0.010 kg
		4. Pigment	0.010 kg
		5. Lankrostat/Orthostat (Antistatic Additive)	0.005 kg
		6. PVC Powder Vinnol C12/62V	0.0095 kg
		7. PVC Powder Vinnol C65V	0.075 kg

		8. PVC Powder Vinnol E70CQ	0.102 kg
		9. PVC Powder Vinnol P70HT	0.289 kg
		10. MDX (Bonding Agent)	0.0127 kg
		11. Polyester Fabric (GSM 250 to 400+/-10%)	0.3495

26	Case No.: 6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/179/2004-PC.II dated 08.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 and 20.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

27	Case No.: 10/34/87-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00260/AM12/	RLA File :03/95/040/00536/AM12/	Lic.No/Date:0310659423 13.10.2011	Defer Date:29.02.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC on 20.01.2012. Comments of D/o C&PC awaited.			

	Case No.: 4/36/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828	Defer Date:07.03.2012

28		14.10.2011	
	Decision: A D/L No. 46011/17/2004-PC.II dated 26.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.		

29	Case No.:5/36/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00273/AM12/	RLA File :03/94/040/00626/AM12/	Lic.No/Date:0310660126 17.10.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/97/2010-PC.II dated 22.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

Case No.:3/36/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved			
HQ File :01/87/050/00271/AM12/	RLA File :03/94/040/00484/AM12/	Lic.No/Date:0310661135 20.10.2011	Defer Date:			
Application: Request is for adhoc norms for following:						
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39052900	63/0- Vinyl Acetate & butyl acrylate monomer copolymer emulsion (having solids 50 +/-2%)	704000.000	K.G	25647072.00	573760.00 US\$
				Total	25,647,072.00	573,760.00

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<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29153200	Vinyl Acetate Monomer	308633.600	K.G	16555106.00	370360.32 US\$	Value & Qty
2	29161210	Butyl Acrylate Monomer	42451.200	K.G	5313192.00	118863.36 US\$	Value & Qty
				Total	21,868,298.00	489,223.68	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/93/2011-PC.II dated 10.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinyl Acetate & Butyl Acrylate monomer co-polymer emulsion having solid 50+/-2%	1 kg	1. Vinyl Acetate Monomer	0.4384 kg
		2. Butyl Acrylate Monomer	0.0603 kg

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Case No.:2/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
HQ File :01/87/050/00252/AM12/	RLA File :02/24/040/00039/AM12/	Lic.No/Date:0210168301 31.10.2011	Defer Date:07.03.2012

Decision: A D/L No. 46011/47/2011-PC.II dated 15.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 and 23.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.

Case No.:3/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
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HQ File :01/87/050/00253/AM12/

RLA File :02/24/040/00074/AM12/

Lic.No/Date:0210168300
31.10.2011

Defer Date:07.03.2012

Decision: A D/L No. 46011/47/2011-PC.II dated 15.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 and 23.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.

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Case No.:10/39/87-ALC1/2011

Party Name:MACRO POLYMERS P. LTD.

Meet No/Date:46/87-ALC1/2011
14.02.2012

Status: Approved

HQ File :01/87/050/00298/AM12/

RLA File :08/24/040/00182/AM12/

Lic.No/Date:0810105121
31.10.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39075000	62/0- Alkyd Resin C 1032 (Resin content 60 +/- 2%)	96000.000	K.G	7056000.00	144000.00 US\$	
				Total	7,056,000.00	144,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	18624.000	K.G	1274000.00	26000.00 US\$	Qty
2	29173500	Phthalic Anhydride	27840.000	K.G	1666000.00	34000.00 US\$	Qty
3	29054500	Glycerine	17184.000	K.G	539000.00	11000.00 US\$	Qty
4	29023000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	40320.000	K.G	2499000.00	51000.00 US\$	Qty
				Total	5,978,000.00	122,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-C-1032 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.290 kg
		3. Glycerine	0.179 kg
		4. Toluene	0.420 kg

Case No.:13/37/84-ALC3/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/84/050/00266/AM12/	RLA File :11/24/040/00041/AM12/	Lic.No/Date:1110026061 02.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS NET CONTENTS:- 1.) PP GRANULES- 117.500 M.T., 2.) UV STABILIZER- 2.500 M.T., 3.) PP Fabric (GEO Fabric)- 80.000 M.T., 4.) PACKING MATERIAL (PP GRANULES)- 2.000	200.000	M.T	36208000.00	730000.00 US\$

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		M.T.					
						Total	36,208,000.00 730,000.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	129.250	M.T	10898360.00	219725.00 US\$	Value & Qty
2	38123090	U.V.STABILIZER	2.500	M.T	1488000.00	30000.00 US\$	Value & Qty
3	39269099	PP FABRIC (GEO FABRIC)	88.000	M.T	18113920.00	365200.00 US\$	Value & Qty
4	39021000	PACKING MATERIAL (PP GRANULES)	2.100	M.T	177072.00	3570.00 US\$	Value & Qty
				Total	30,677,352.00	618,495.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/39/2009-PC.II dated 10.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk containers with GEO Fabric	1 kg	1. PP Granules	0.6462 kg
		2. UV Stabilizer	0.0125 kg
		3. PP Fabric (GEO Fabric)	0.4400 kg

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Case No.: 6/36/87-ALC1/2011	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
HQ File :01/87/050/00274/AM12/	RLA File :03/95/040/00581/AM12/	Lic.No/Date:0310663928 08.11.2011	Defer Date:07.03.2012

Decision: A D/L No. 46011/16/2011-PC.II dated 03.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 24.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.

36	Case No.:10/38/87-ALC1/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/89/2006-PC.II dated 11.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.01.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:12/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved																																													
HQ File :01/87/050/00300/AM12/	RLA File :08/24/040/00188/AM12/	Lic.No/Date:0810105561 16.11.2011	Defer Date:																																													
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39075000</td><td>62/0- Alkyd Resin S 5060 (80% Resin content)</td><td>100000.000</td><td>K.G</td><td>8330000.00</td><td>170000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>8,330,000.00</td><td>170,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>38231900</td><td>Distilled Fatty Acid</td><td>44600.000</td><td>K.G</td><td>2793000.00</td><td>57000.00 US\$</td><td>Qty</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	8330000.00	170000.00 US\$					Total	8,330,000.00	170,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	1	38231900	Distilled Fatty Acid	44600.000	K.G	2793000.00	57000.00 US\$	Qty								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																										
1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	8330000.00	170000.00 US\$																																										
				Total	8,330,000.00	170,000.00																																										
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																																									
1	38231900	Distilled Fatty Acid	44600.000	K.G	2793000.00	57000.00 US\$	Qty																																									

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2	29173500	Phthalic Anhydride	25100.000	K.G	1862000.00	38000.00 US\$	Qty
3	29054210	Pentaerithritol	7700.000	K.G	735000.00	15000.00 US\$	Qty
4	29054500	Glycerin	11400.000	K.G	441000.00	9000.00 US\$	Qty
5	27101990	Mineral Turpentine Oil	18300.000	K.G	1127000.00	23000.00 US\$	Qty
6	29023000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	3200.000	K.G	245000.00	5000.00 US\$	Qty
				Total	7,203,000.00	147,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.2510 kg
		3. Pantaerithritol	0.0770 kg
		4. Glycerine	0.1140 kg
		5. Mineral Turpentine Oil	0.1790 kg
		6. Toluene	0.0310 kg

Case No.:1/46/87-ALC1/2011

Party Name:DODIA ESTABLISHMENT

Meet No/Date:46/87-ALC1/2011
14.02.2012Status:
Deferred

HQ File :01/87/050/00364/AM12/

RLA File :03/94/040/00736/AM12/

Lic.No/Date:0310665681

Defer Date:

38		17.11.2011	07.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are still awaited.			

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Case No.:4/41/87-ALC1/2011		Party Name:PIDILITE INDUSTRIES LIMITED		Meet No/Date:46/87-ALC1/2011 14.02.2012		Status: Approved		
HQ File :01/87/050/00313/AM12/		RLA File :03/95/040/00650/AM11/		Lic.No/Date:0310666464 22.11.2011		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069000	61/0- POLYMERIC AQUEOUS DISPERSION OF BUTYL ACRYLATE AND METHYL METHACRYLATE STABILIZED BY EMULSIFIERS HAVING SOLID CONTENT 50%+/-1% (PIDICRYL RMP)			75600.000	K.G	5998080.00	136320.00 US\$
						Total	5,998,080.00	136,320.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	29161400	METHYL METHACRYLATE	24675.840	K.G	3520009.00	78222.41 US\$	Value & Qty	
2	29161210	BUTYL ACRYLATE	10962.000	K.G	1430541.00	31789.80 US\$	Value & Qty	
				Total	4,950,550.00	110,012.21		
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2009-PC.II dated 10.02.2012, following adhoc norms are approved :								
EXPORT ITEM			QTY	IMPORT ITEM			QTY	

Polymeric Aqueous Dispersion of Butyl Acrylate and Butyl Acrylate and Methyl Methacrylate Stabilized by emulsifiers having Solid Content 50+/-1% (PIDICRYL RMP)	1 kg	1. Methyl Methacrylate	0.3264 kg
		2. Butyl Acrylate	0.1450 kg

Case No.:14/41/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00323/AM12/	RLA File :08/24/040/00204/AM12/	Lic.No/Date:0810105918 24.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39075000	62/0- Alkyd Resin C 1030 (Resin content 70%)	80000.000	K.G	6656000.00	128000.00 US\$	
				Total	6,656,000.00	128,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	16320.000	K.G	1248000.00	24000.00 US\$	Qty
2	29173500	Phthalic Anhydride	27280.000	K.G	1976000.00	38000.00 US\$	Qty
3	29054500	Glycerine	18720.000	K.G	754000.00	14500.00 US\$	Qty
		Toluene					

4	29023000	(This licence issued under para 4.7 of H.B. vol.I of 2009-14 for fixation of Norms by NC New Delhi)	25680.000	K.G	1742000.00	33500.00 US\$	Qty
				Total	5,720,000.00	110,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-C-1030 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.341 kg
		3. Glycerine	0.234 kg
		4. Toluene	0.315 kg

41	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are still awaited.			

Case No.:4/39/87-ALC1/2011	Party Name:VISEN INDUSTRIES	Meet No/Date:46/87-ALC1/2011	Status: Deferred
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42		LIMITED	14.02.2012	
	HQ File :01/87/050/00292/AM12/	RLA File :03/95/040/00636/AM12/	Lic.No/Date:0310667698 29.11.2011	Defer Date:29.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are still awaited.			

43	Case No.:3/41/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00312/AM12/	RLA File :03/95/040/00675/AM12/	Lic.No/Date:0310667695 29.11.2011	Defer Date:29.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are still awaited.			

44	Case No.:16/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00325/AM12/	RLA File :34/24/040/00124/AM12/	Lic.No/Date:3410032343 29.11.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/72/2008-PC.II dated 25.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue Reminder to firm giving 15 days time for submission of information.			

45	Case No.:17/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00326/AM12/	RLA File :34/24/040/00125/AM12/	Lic.No/Date:3410032344 29.11.2011	Defer Date:07.03.2012
	Decision: A D/L No. 46011/72/2008-PC.II dated 25.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue Reminder to firm giving 15 days time for submission of information.			

46	Case No.:2/41/87-ALC1/2011	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00311/AM12/	RLA File :03/95/040/00600/AM12/	Lic.No/Date:0310668223 30.11.2011	Defer Date:29.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are awaited.			

47	Case No.:6/39/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00294/AM12/	RLA File :02/24/040/00148/AM12/	Lic.No/Date:0210170305 07.12.2011	Defer Date:29.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

48	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

49	Case No.:5/41/87-ALC1/2011	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00314/AM12/	RLA File :03/95/040/00684/AM12/	Lic.No/Date:0310669693 09.12.2011	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

50	Case No.: 6/41/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00315/AM12/	RLA File :02/24/040/00154/AM12/	Lic.No/Date:0210170696 13.12.2011	Defer Date:07.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.				

51	Case No.: 10/41/87-ALC1/2011	Party Name:SHOBIKAA IMPEX,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00319/AM12/	RLA File :32/24/040/00045/AM12/	Lic.No/Date:3210051496 14.12.2011	Defer Date:07.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are awaited.				

Case No.:12/46/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved				
HQ File :01/87/050/00375/AM12/	RLA File :08/24/040/00215/AM12/	Lic.No/Date:0810106830 20.12.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39075000	62/0- Alkyd Resin C 1030 (Resin content 70%)	80000.000	K.G	6528000.00	128000.00 US\$	
				Total	6,528,000.00	128,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	16320.000	K.G	1224000.00	24000.00 US\$	Qty

52	2	29173500	Phthalic Anhydride	27280.000	K.G	1938000.00	38000.00 US\$	Qty
	3	29054500	Glycerine	18720.000	K.G	739500.00	14500.00 US\$	Qty
	4	29023000	Toluene (This licence issued under para 4.7 of HB vol.I of 2009-14 for fixation of Norms by NC New Delhi)	25680.000	K.G	1708500.00	33500.00 US\$	Qty
					Total	5,610,000.00	110,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-C-1030 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.341 kg
		3. Glycerine	0.234 kg
		4. Toluene	0.315 kg

53	Case No.:13/46/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00376/AM12/	RLA File :08/24/040/00232/AM12/	Lic.No/Date:0810107537 09.01.2012	Defer Date: 29.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

Case No.:3/46/87-ALC1/2011	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00366/AM12/	RLA File :04/24/040/00276/AM12/	Lic.No/Date:0410132737 10.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	40129090	62/0- SOLID RESILIENT TYRE	925.000	M.T	108284874.00	2064535.30 US\$	
				Total	108,284,874.00	2,064,535.30	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021990	SBR	64.800	M.T	14578785.00	273780.00 US\$	Value & Qty
2	40070090	CHOPPED TYRE CORD FRICTION (FRRC)	323.744	M.T	17020154.00	319627.30 US\$	Value & Qty
				Total	31,598,939.00	593,407.30	

Decision: According to the technical comments of DIPP dated 14.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Solid Resilient Tyres	925.000 MT	1. Synthetic Rubber SBR	64.800 MT

2. Chopped Tyre Cord Friction (FRRC)	323.744 MT
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Case No.:7/46/87-ALC1/2011	Party Name:METRO TYRES LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
HQ File :01/87/050/00370/AM12/	RLA File :30/24/040/00055/AM12/	Lic.No/Date:3010082591 11.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40115000	62/0- SPECIAL NYLON HIGH SPEED BICYCLE TYRES WITH (MIN.7.5%) EPDM	210.000	M.T	29400000.00	560000.00 US\$
				Total	29,400,000.00	560,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	NATURAL RUBBER	36.183	M.T	3565836.00	66034.00 US\$	Value & Qty
2	40023900	SYNTHETIC RUBBER (PBR)	10.500	M.T	1814400.00	33600.00 US\$	Value & Qty
3	40021990	SYNTHETIC RUBBER (SBR-1502)	13.314	M.T	2300670.00	42605.00 US\$	Value & Qty
4	40027000	SYNTHETIC RUBBER (EPDM)	16.800	M.T	3900960.00	72240.00 US\$	Value & Qty

5	28030000	CARBON BLACK (N-330,N-550,N-660)	36.435	M.T	2164266.00	40079.00 US\$	Value & Qty
6	38123010	RUBBER CHEMICALS (ANTIOXIDENTS)	2.079	M.T	376110.00	6965.00 US\$	Value & Qty
7	38121000	RUBBER CHEMICALS (ACCELARATORS)	2.079	M.T	376110.00	6965.00 US\$	Value & Qty
8	59021090	NYLON TYRE CORD FABRIC DIPPED (N6-420 D/I, N66-420 D/I, N6-840 D/I, Duraskin with RFL)	25.200	M.T	11770920.00	217980.00 US\$	Value & Qty
				Total	26,269,272.00	486,468.00	

Decision: According to the technical comments of DIPP dated 14.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Special Nylon High Speed Bicycle Tyres with (Min. 7.5% EPDM)	210.000 MT	1. Natural Rubber	36.183 MT
		2. Synthetic Rubber (PBR)	10.500 MT
		3. Synthetic Rubber (SBR – 1502)	13.314 MT
		4. Synthetic Rubber EPDM	16.800 MT
		5. Carbon Black (N-330, N-550, N-660)	36.435 MT
		6. Rubber Chemicals (Anti-oxidants)	2.079 MT
		7. Rubber Chemicals (Accelerators)	2.079 MT
		8. Nylon Tyre Cord Fabric dipped (N6-420 D/I, N-66-420 D/I, N6-840 D/I, Duraskin with RFL)	25.200 MT

56	Case No.:15/46/87-ALC1/2011	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00378/AM12/	RLA File :34/24/040/00041/AM12/	Lic.No/Date:3410032934 12.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

57	Case No.:11/46/87-ALC1/2011	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00374/AM12/	RLA File :03/94/040/00903/AM12/	Lic.No/Date:0310676624 13.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

58	Case No.:2/46/87-ALC1/2011	Party Name:SIEMENS LTD	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00365/AM12/	RLA File :03/95/040/00865/AM12/	Lic.No/Date:0310676945 16.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

59	Case No.:18/46/87-ALC1/2011	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00381/AM12/	RLA File :24/24/040/00016/AM12/	Lic.No/Date:2410035264 16.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

60	Case No.:10/46/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Approved
	HQ File :01/87/050/00373/AM12/	RLA File :03/94/040/00890/AM12/	Lic.No/Date:0310677475 18.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39052900	63/0- Vinyl Acetate & Butyl Acrylate Monomer copolymer emulsion (Having solids 50+/-2%	704000.000	K.G	28160000.00	563200.00 US\$
				Total	28,160,000.00	563,200.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29153200	Vinyl Acetate Monomer	308633.600	K.G	18518016.00	370360.32 US\$	Value & Qty
2	29161210	Butyl Acrylate Monomer	42451.200	K.G	5306400.00	106128.00 US\$	Value & Qty
				Total	23,824,416.00	476,488.32	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/93/2011-PC.II dated 10.02.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinyl Acetate & Butyl Acrylate monomer co-polymer emulsion having solid 50+/-2%	1 kg	1. Vinyl Acetate Monomer	0.4384 kg
		2. Butyl Acrylate Monomer	0.0603 kg

61	Case No.:4/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00367/AM12/	RLA File :04/24/040/00289/AM11/	Lic.No/Date:0410132914 19.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

62	Case No.:5/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00368/AM12/	RLA File :04/24/040/00314/AM11/	Lic.No/Date:0410132916 19.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

63	Case No.:6/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00369/AM12/	RLA File :04/24/040/00362/AM11/	Lic.No/Date:0410132909 19.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

64	Case No.:8/46/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00371/AM12/	RLA File :02/24/040/00194/AM12/	Lic.No/Date:0210172681 19.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are awaited.			

65	Case No.:9/46/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00372/AM12/	RLA File :02/24/040/00195/AM12/	Lic.No/Date:0210172682 19.01.2012	Defer Date: 07.03.2012

Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are awaited.

66	Case No.:1/44/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00350/AM12/	RLA File :03/94/040/00921/AM12/	Lic.No/Date:0310677985 20.01.2012	Defer Date:07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.02.2012. Comments of D/o C&PC are awaited.			

67	Case No.:2/44/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00351/AM12/	RLA File :31/83/040/00150/AM12/	Lic.No/Date:3110052552 20.01.2012	Defer Date:29.02.2012
	Decision: RLA, Pune has been requested through e-mail on 09.02.2012 for sending application expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another e-mail reminder at DDG level to RLA, Pune for sending application expeditiously.			

68	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date: 07.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

69	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2011 14.02.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997	Defer Date:

Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.

Meeting ended with thanks to Chair and all participants.
